



2026:AHC:40244

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
WRIT - A No. - 2453 of 2026**

Vikas Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|-------------------|
| Counsel for Petitioner(s) | : | Rohit Kumar Singh |
| Counsel for Respondent(s) | : | C.S.C.            |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Rohit Kumar Singh, learned counsel for the petitioner and Sri Brijesh Kumar Srivastava, learned Standing Counsel, who appears for State-respondents.
2. Learned counsel for the writ petitioner has made a statement at bar that the suspension order dated 08.10.2025 has been revoked on 09.02.2026, however, departmental proceedings are being initiated against the writ petitioner on the basis of the charges which are relatable to the criminal case. However, the learned counsel for the writ petitioner submits that the writ petitioner has submitted a reply to the charge-sheet, however, he will take all legal and factual grounds and the authority be directed to decide the same at the first instance.
3. Learned Standing Counsel could not dispute the same.
4. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off**. Leaving it open for the writ petitioner to participate in the inquiry and to take all legal and factual grounds before the inquiry officer and including the ground that the departmental inquiry cannot be conducted on the basis of the charges which are self-same in the criminal case and in case such ground is taken then the Court has no reason to disbelieve then the same shall be considered with most expedition.
5. Instructions filed today are taken on record and marked as appendix A.

**February 23, 2026**  
Ashu

**(Vikas Budhwar,J.)**